

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1773

ANSWERED ON:23.08.2007

COMPENSATION TO VICTIMS OF SAMJHAUTA EXPRESS FIRE INCIDENT

Gaikwad Shri Eknath Mahadeo;Khanna Shri Avinash Rai;Ramadass Prof. M

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways are aware that victims of Samjhauta Express fire incident have not been given compensation so far as reported in the Hindustan dated July 11, 2007;
- (b) if so, the reaction of the Railways thereto;
- (c) the details of applications received by Railway Claims Tribunal so far alongwith number of applications disposed of so far and amount of compensation paid thereon;
- (d) the details of applications for compensation claims still pending before Railway Claims Tribunal (RCT);
- (e) the reasons for delay in disposal of such pending cases and the time by which pending cases are likely to be disposed of; and
- (f) the number of deceased persons whose dependent were provided employment and the number of cases/claims pending in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R.VELU)

(a) to (f): A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF THE UNSTARRED QUESTION NO. 1773 ASKED BY SHRI MADAN LAL SHARMA, PROF. M. RAMADASS AND SHRI AVINASH RAI KHANNA TO BE ANSWERED IN LOK SABHA ON 23.8.2007 REGARDING COMPENSATION TO VICTIMS OF SAMJHAUTA EXPRESS FIRE INCIDENT

(a) to (b): In the Samjhauta Express fire incident, 68 passengers had lost their lives and 12 were injured. All the injured passengers have been paid ex-gratia. Of the deceased, 52 have been identified which include 42 Pakistani Nationals and 10 Indian Nationals. Ex-gratia payment of Rs. 10 lakh has been made to next of kin of each of the 10 identified Indians. Ex-gratia of Rs. 10 lakh has also been made to next of kin of 25 Pakistani nationals. Remaining 17 are under process of payment by the Indian High Commission in Islamabad. Ex-gratia payment in case of 16 deceased passengers can be made only after their identification.

Compensation is an amount paid in addition to the ex-gratia already given. The amount of compensation in case of death is Rs 4 lakhs and in case of injury, between Rs. 32 thousand and Rs. 4 lakhs depending upon the gravity of the injury. Compensation is paid only after a decree is awarded on a claim filed in this regard in Railway Claims Tribunal.

(c) to (d): So far, only 10 claims have been filed by dependents of victims of the Samjhauta Express fire incident. These cases have been listed for hearing in the Railway Claims Tribunal. The names and addresses of the deceased persons and their compensation claimants respectively are as under:-

S.No. Name and address of the deceased Name and address of the claimant

1 Sakina Begum w/o Shri Yusuf Khan Shri Yusuf Khan
H. No. 1338, Gali No. 43 H. No. 1338, Gali No. 43
Seelampur, Zafarabad, Delhi Seelampur, Zafarabad, Delhi

2 Kashmir Singh, ASI/RPF Smt. Manjeet Kaur (wife)
Mohkamawal Firozshaha, Mohkamawal Firozshaha,
Firozpur Firozpur

3 Rajendra Pal., Constable/RPF, Smt. Kamlesh Kaur (wife)
Kadia Gujra Kadia Gujra
PS Dera Baba Nanak, Gurdaspur PS Dera Baba Nanak, Gurdaspur

4 Tasleem Khan Shri Mohd. Mohsin (son)
Mohalla Chudipada Sind G-154, Mohalla Siddique Akbar Road, Illyasibad,
Hyderabad (Pakistan) Hyderabad (Pakistan)

5 Nafisa Begum Shri Mohd. Mohsin (son)
Mohalla Chudipada Sind G-154, Mohalla Siddique Akbar Road, Illyasibad,
Hyderabad (Pakistan) Hyderabad (Pakistan)

6 Mehreen Khan Shri Mohd. Mohsin (son)
Mohalla Chudipada Sind G-154, Mohalla Siddique Akbar Road, Illyasibad,
Hyderabad (Pakistan) Hyderabad (Pakistan)

7 Rool Amin Shri Mohd. Mohsin (son)
Mohalla Chudipada Sind G-154, Mohalla Siddique Akbar Road, Illyasibad,
Hyderabad (Pakistan) Hyderabad (Pakistan)

8 Mohd Sajid Shri Mohd. Mohsin (son)
Mohalla Chudipada Sind G-154, Mohalla Siddique Akbar Road, Illyasibad,
Hyderabad (Pakistan) Hyderabad (Pakistan)

9 Lalit Kumar TTE/Delhi Smt. Anita (wife)
S-2/22, Old Mahavir Nagar S-2/22, Old Mahavir Nagar
Near Tilak Nagar, Delhi Near Tilak Nagar, Delhi

10 Smt. Bano, Shri Neki (Husband)
H No. 901 Delhi Gate H No. 901 Delhi Gate
Aligarh Aligarh.

Shri Shamshad (Son)
H.No. 1004/8, Makhi Sarai,
Subzimandi, Shahdara.

(e): All the cases have been filed recently and are at initial stage of proceeding. Hence, it is not possible to fix specific time frame for their disposal.

(f): Extant rules do not provide for employment to the dependents of victims of Railway accidents.